

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.72/14/17

In the matter of :

Ceradecor India Limited

....PETITIONER

SECTION :

Under Section 14 (1)

Order delivered on 30.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant

: Ms. Juhi Kathuria, Advocate

For the Respondent/Corporate Debtor : : -


For the Intervener

:

ORDER

Learned authorized representative for the petitioner is present. In compliance to the directions passed by this Tribunal on 19.1.2018, an Affidavit in relation to the consent letter by way of E-mail obtained from Creditors as required under Section 65B of the Evidence Act has been duly filed. In view of the said representation, since the matter has already been heard, the same is reserved for orders.

Order reserved.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjt